

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

Crl.A No.352 of 2020

**PETITIONER/APPELLANT :**

Subin, Aged 25 years S/o. Susheelan Cherivukalayil  
Pookottumanna Post Nilambur  
By Adv. Sheji.P.Abraham

**RESPONDENTS/ RESPONDENTS/DE FACTO COMPLAINANT**

1. Sub Inspector of Police  
Vazhikkadavu Police Station Malappuram District -679 333
2. State of Kerala  
Rep. by the Public Prosecutor High Court of Kerala,  
Ernakulam - 31.
3. Victim XXX

By Public Prosecutor

THIS Crl.A HAVING COME UP FOR ADMISSION ON 21.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**C.S.DIAS, J.**

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**Crl.Appeal.No.352 of 2020**

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**Dated this the 21<sup>st</sup> day of April, 2020.**

**ORDER**

The learned Public Prosecutor is directed to get instructions from the 3<sup>rd</sup> respondent (victim) as to whether she has any objection in granting bail to the petitioner. In case, the 3<sup>rd</sup> respondent has any objection, she shall make her submissions through herself/Counsel before this Court through video-conferencing on 28.04.2020.

Call on 28.04.2020.

**C.S.DIAS  
JUDGE**

